

Removal of Debris (In excess of 2% of the Claim Amount)

It is hereby declared and understood that costs and expenses necessarily incurred by the insured

- (a) In the removal of debris from the premises of the Insured;
- (b) Dismantling or demolishing;
- (c) Shoring up or propping;

of the portion or portions of the property insured by this policy destroyed or damaged by perils hereby insured against but not exceeding in the aggregate of limit shown in the Schedule.

Note: 1. (b) & (c) are not covered when neither Building nor Machinery are covered.

Note: 2. The cover is subject to the limit shown in the Policy Schedule